

HIGH COURT OF CHHATTISGARH AT BILASPUR

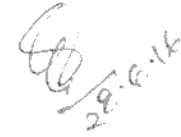
CIRCULAR

No. 5141 /Reg (J.)/2016

Bilaspur, dated 28/06/2016

As directed, in default cases, there is no need to mention all the defaults. In the remarks column, only date of the office note be mentioned.

It is further directed to print the cause list on both the sides to prevent wastage of paper.

Handwritten signature and date: 28.6.16

(Ramashankar Prasad)
Registrar (Judicial)